

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


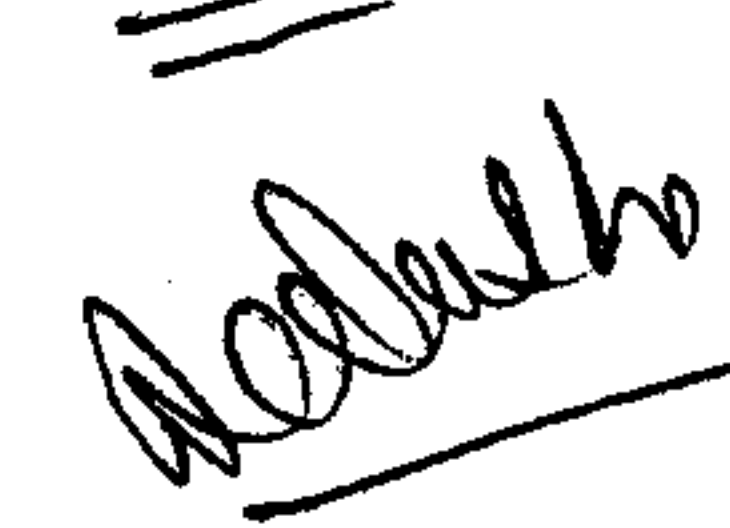
C.P. (I.B) No. 63/7/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2019**

Name of the Company: Phoenix ARC Pvt Ltd.
(Trustee of Phoenix Trust FY 14-9)
V/s.
Doshion Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	
2.	ASHISH C DORW	PCS	Applicant	

ORDER

The parties are represented through their respective learned counsel and PCS.

On the request of both sides the matter is adjourned.

List the matter on 05.07.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 4th day of June, 2019